

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1.	808/PUN/2018	Mr. Anil Iswarsa Jinturkar Plot No.49, Saptashruni Colony, Old Gangapur Naka, Nashik, Pune-422 005 PAN : AAUPJ7588E	The ACIT, Circle-1, Nashik	2014-15
2.	965/PUN/2017	Mr. Sanjiv Chamanlal Aurora, 'Homestead' 89, Koregaon Park, Pune-411 001 PAN : ADQPA1417N	The DCIT, Circle-7, Pune.	2013-14
3-5	1575/PUN/2017 1576/PUN/2017 1577/PUN/2017	M/s. Advik Hi-Tech Pvt. Ltd. Gat No.357/99, Chakan Talegaon Road, Vill. Kharabwadi, Tal. Khed, Chakan, Pune-410 501 PAN : AACCA3106E	The ACIT, Circle-8, Pune	2006-07 2007-08 2008-09

Assessee by : Shri Abhay A. Avchat,
Shri Vikas Agarwal,
Shri Rohit Tapadiya

Revenue by : Shri S.P Walimbe

सुनवाई की तारीख / Date of Hearing : 25.05.2021

घोषणा की तारीख / Date of Pronouncement : 25.05.2021

आदेश / ORDER

These bunch of appeals preferred by the assessees for the various assessment years mentioned in the caption emanates from the orders of

Commissioner of Income Tax (Appeals) as per the respective grounds of appeal on record.

2. The Ld. Counsels for the assesses submitted that the assessee wants to withdraw the grounds of appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 (‘the VSV Act’) and has filed respective withdrawal applications along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessee are dismissed being withdrawn.

4. In the result, **all the appeals of assessee are dismissed as withdrawn.**

Order pronounced on 25th day of May, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 25th May, 2021

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Concerned CIT(Appeals)
4. The Concerned CIT.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “ए” बेंच, पुणे / DR, ITAT, “A” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	25.05.2021	Sr.PS/PS
2	Draft placed before author	25.05.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		